GOVERNMENT OF INDIA MINISTRY OF CORPORATE AFFAIRS

LOK SABHA UNSTARRED QUESTION NO. 75 ANSWERED ON MONDAY, DECEMBER 4, 2023/AGRAHAYANA 13, 1945 (SAKA)

CORPORATE SOCIAL RESPONSIBILITY (CSR) FUNDS INVESTED

QUESTION

75. SHRI GNANATHIRAVIAM S.: SHRI HEMANT TUKARAM GODSE: SHRI VISHNU DAYAL RAM:

Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) whether the Government proposes to bring expenditure guidelines in Corporate Social Responsibility (CSR) initiatives undertaken by the companies and if so, the details thereof, if not, the reasons therefor;
- (b) the total amount of Corporate Social Responsibility (CSR) funds invested in the field of tourism, education, healthcare, rural development etc., by the top 600 companies of the country during the last three years and the current year, State/UTwise including Maharashtra;
- (c) whether the Government has advised the said companies to invest their CSR funds in ground water recharge, women empowerment, solar panels and to make water bodies pollution free in the year 2023-24;
- (d) whether the Government has identified priority development that require CSR funding;
- (e) if so, the details of the action taken by the Government to encourage corporates to spend their CSR on the said sectors; and
- (f) if so, the details thereof?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION; MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS

[RAO INDERJIT SINGH]

(a): Section 135 of the Act mandates every company having net worth of Rs. 500 crore or more, or turnover of Rs. 1000 crore or more, or net profit of Rs. 5 crore or more during the immediately preceding financial year, to spend at least two per cent of the average net profits of the company made over immediately preceding three financial years towards CSR as per the CSR Policy of the Company. Every eligible company shall constitute a CSR Committee comprising three or more directors. The Committee shall formulate and recommend the CSR policy which indicate the activities to be undertaken by the company in area or subject specified in Schedule VII. The Board of the company plan, decide, execute and monitor the CSR activities of the company based on the recommendation of its CSR Committee.

Thus, the Act provides the adequate safeguards for CSR activities implemented by the companies. The Government doesn't propose any additional expenditure guideline in this regard.

(b): On the basis of filings made by the Companies in the MCA21 registry, development sector-wise CSR spent by top 600 companies during last three financial years (FY) i.e 2019-20, 2020-21 and 2021-22 in different activities including tourism, education, healthcare, rural development etc. is at Annexure-I.

The State/UT-wise (including Maharashtra) CSR spent by top 600 companies during the same period is at Annexure-II. Moreover, the companies are required to file the CSR spent for the FY 2022-23 on or before 31.03.2024. Purpose of CSR is not the investment by the companies.

(c) to (f): Under the Act, CSR is a Board driven process and the Board of the company is empowered to plan, decide, execute and monitor the CSR activities of the company based on the recommendation of its CSR Committee. The Government does not issue any specific direction to the companies to spend in any particular area or activity.

ANNEXURE REFERRED TO IN REPLY OF LOK SABHA UNSTARRED QUESTION NO. 75 FOR 04.12.2023

Development Sector Wise summary of CSR Expenditure by top 600 Companies Based on Year on Year (Amount in Crore)				
S. No.	Development Sector	FY 2019-20	FY 2020-21	FY 2021-22
1	Agro forestry	60.60	13.86	22.69
2	Animal welfare	43.65	92.21	43.39
3	Armed Forces, Veterans, War Widows/ Dependants	43.19	67.71	25.38
4	Art and culture	861.53	397.87	167.54
5	Clean Ganga Fund	1.00	5.77	43.68
6	Conservation of natural resources	132.35	64.18	219.19
7	Education	4,957.10	4,224.96	4,009.42
8	Environmental sustainability	1,209.16	756.79	1,806.28
9	Gender equality	56.08	21.10	50.13
10	Health care	3,646.81	5,328.82	5,310.33
11	Livelihood enhancement projects	896.40	724.04	634.46
12	Other Central Government Funds	779.31	1,330.24	202.64
13	Poverty, Eradicating Hunger, Malnutrition	844.55	882.93	1,418.21
14	Prime Minister's National Relief Fund	498.48	1,250.52	842.47
15	Rural development projects	1,975.01	1,548.21	1,480.50
16	Safe drinking water	189.29	142.41	107.58
17	Sanitation	442.82	262.51	252.26
18	Senior Citizens Welfare	25.76	22.72	17.20
19	Setting up homes and hostels for	34.70	20.12	82.91
20	Setting up orphanage	22.45	9.05	3.33
21	Slum area development	35.88	73.26	50.22
22	Socio-economic inequalities	148.20	81.29	92.43
23	Special education	133.82	135.96	79.77
24	Swachh Bharat Kosh	26.08	136.69	18.05
25	Technology incubators	37.19	37.36	4.81
26	Training to promote sports	236.96	175.30	214.91
27	Vocational skills	1,028.79	539.18	823.91
28	Women empowerment	164.99	102.03	144.63
29	NEC/ Not Mentioned	500.99	199.08	-
	Grand Total (in cr.)		18,646.18	18,168.30

(Data upto 31.03.2023) [Source: Data as provided by CDM Cell]

^{*}Companies either did not specify the names of sectors or indicated more than one sector where projects were undertaken.

State-wise summary of CSR Expenditure by top 600 Companies Based on Year on Year (Amount in Crore) FY 2021-22 S. No. State/UT FY 2019-20 FY 2020-21 **Andaman And Nicobar** 0.09 7.07 2 Andhra Pradesh 561.83 527.87 433.92 3 **Arunachal Pradesh** 16.40 8.19 117.11 4 147.49 375.80 Assam 259.82 5 Bihar 54.54 131.94 82.86 Chandigarh 1.30 40.08 6 8.60 7 **Chhattisgarh** 266.11 246.41 212.75 8 **Dadra And Nagar Haveli** 10.06 9.80 5.00 9 **Daman and Diu** 3.23 0.55 1.08 10 Delhi 457.43 238.99 673.07 11 Goa 9.20 14.06 4.86 12 502.98 831.01 820.16 Gujarat 342.07 13 Haryana 319.13 319.14 14 **Himachal Pradesh** 51.29 75.57 114.17 15 Jammu and Kashmir 12.33 28.31 36.02 16 **Jharkhand** 125.70 172.03 124.76 17 Karnataka 915.36 667.59 1,061.13 18 Kerala 209.21 180.31 139.14 19 Leh & Ladakh 12.27 20 **Madhya Pradesh** 122.12 258.00 278.31 21 2,221.24 2,027.30 3,657.34 Maharashtra 22 Manipur 8.38 5.61 9.53 23 13.36 Meghalaya 11.89 10.01 24 **Mizoram** 0.15 5.40 25 **Nagaland** 0.55 2.99 4.69 26 Odisha 634.66 486.28 565.81 4.30 4.84 27 **Puducherry** 3.18 28 107.48 74.56 **Punjab** 60.08 Rajasthan 508.64 448.13 29 453.52 30 **Sikkim** 14.62 8.42 26.78 31 **Tamil Nadu** 664.09 609.51 809.77 32 Telangana 223.80 336.80 337.27 33 **Tripura** 7.16 5.00 11.27 580.85 34 **Uttar Pradesh** 362.65 968.10 85.21 110.45 35 Uttarakhand 163.28 36 **West Bengal** 189.31 198.12 262.96 **37 NEC/ Not Mentioned*** 18.48 169.38 38 PAN India* 8,790.21 7,049.97 4,733.66 **Contribution to Funds included in** 39 2,723.23 1,304.87 1,106.83 Schedule VII Centralised Funds Grand Total (in cr.) 19,033.15 18,646.18 18,168.30

(Data up to 31.03.2023) [Source: Data as provided by CDM Cell]

^{*} Not Elsewhere Covered (NEC)

^{*}Companies either did not specify the names of States or indicated more than one State where projects were undertaken.